

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.III

Service Tax Appeal No. 51529 of 2019

[Arising out of Order-in-Appeal No. 02/ST/DLH/2019 dated March 18, 2019,
passed by the Commissioner (Appeals) New Delhi]

MADAN LAL KANDA

... APPELLANT

VERSUS

**COMMISSIONER OF SERVICE
TAX, NEW DELHI**

... RESPONDENT

APPEARANCE:

None for the Appellant
Shri Pradeep Gupta, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

**DATE OF HEARING: March 18, 2021
DATE OF DECISION: March 18, 2021**

FINAL ORDER No. 51153 / 2021

PER RACHNA GUPTA

The discharge certificate/ form SVLDRS 4 as is issued to the appellant under the Section 127 of Finance Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 is received from appellant vide e-mail dated March 18, 2021. The same is acknowledged by the Department.

2. In view thereof, the appeal stands dismissed as withdrawn.

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**